

**GOVERNMENT OF INDIA
WOMEN AND CHILD DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:3414
ANSWERED ON:13.08.2010
PROTECTION OFFICERS UNDER DOMESTIC VIOLENCE ACT, 2006
Viswanathan Shri P.;Wankhede Shri Subhash Bapurao

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether some of the State Government have not appointed the Protection Officers under the Domestic Violence Act, 2006 so far;
- (b) if so, the details thereof; and
- (c) the reasons therefor?

Answer

MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH)

(a), (b) & (c): All State Governments and Union Territory Administrations, where the law is applicable, have appointed Protection Officers under the Protection of Women from Domestic Violence Act, 2005.